

ITEM NO.46

COURT NO.6

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 253/2022

RAMJI LAL BAIRWA & ANR.

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ANR.

Respondent(s)

(IA No. 89863/2022 - EXEMPTION FROM FILING O.T.)

Date : 02-12-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

Amicus Curiae Mr. R. Basant, Sr. Adv.
assisted by Mr. Aviral Saxena, AOR
Mr. Manu Krishnan, Adv.

For Petitioner(s) Mr. Chetan Bairwa, Adv.
Mr. Kiran Bairwa, Adv.
Mr. Vikas Jain, AOR

For Respondent(s) Mr. Anuj Bhandari, Adv.
Ms. Anjali Doshi, Adv.
Mr. Gaurav Jain, Adv.
Ms. Kanika Sanwal, Adv.

Mr. Pankaj Singhal, Adv.
Mr. Sarad Singhania, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard the learned counsel for the parties and also the learned Amicus Curiae and find that there may be difficulty to continue the present petition filed under Article 32 of the Constitution of India since the question raised and noticed by this Court in the order dated 30.09.2022 needs further consideration.

We convert the instant petition into Article 136 of the Constitution. The Registry may do the needful.

Let the parties address the Court on merits on the next date of hearing.

List on 20.01.2023.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER